

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.61/MP/2022

- Subject : Petition under Sections 79(1)(c) and 79(1)(d) read with Sections 62 and 64 of the Electricity Act, 2003, Regulations 54 and 55 of 2014 Tariff Regulations and Regulations 76 and 77 of 2019 Tariff Regulations regarding non-inclusion/ decapitalisation of assets which are not in use in the course of technical upgradations or modification of the Transmission Systems.
- Date of Hearing : **21.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Powergrid Corporation of India Limited (PGCIL)
- Respondents : Northern Regional Power Committee and Ors.
- Parties Present : Shri Shubham Arya, Advocate, PGCIL
Ms. Pallavi Saigal, Advocate, PGCIL
Ms. Reeha Singh, Advocate, PGCIL
Shri Aditya Singh, Advocate, MPPMCL
Shri Swapnil Verma, Advocate, CTU
Shri Siddhartha Sharma, Advocate, CTU
Ms. Muskan Agarwal, Advocate, CTU

Record of Proceedings

Due to a paucity of time, the matter could not be taken-up for the hearing and accordingly, was adjourned.

2. Upon specific query of the Commission, learned counsel for the Petitioner submitted that the pursuant to the direction of the Commission, the Petitioner has already filed its affidavit indicating the details of projects that have been upgraded or proposed to be upgraded upto March, 2024 and specific instances for which relaxation is being sought by the Petitioner. However, if the Commission so permits, the Petitioner will file fresh affidavit with updated details.

3. Considering the above, the Commission permitted the Petitioner to file a fresh affidavit, as above, within two weeks and the Respondents may also file their comments/ response on such affidavit, if any, within two weeks thereafter.

4. The Petition shall be listed for hearing on **13.10.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**